

that this is the procedure I am following. I am exceedingly sorry that Shri S L Saksena, notwithstanding the fact that I already intimated to him that I am not going to allow it, once again wanted to know the reasons for my disallowing it. I have given the reasons. I am not going to oblige him on a discussion on this matter. I would urge upon hon. Members not to raise such matters. Once I disallow it and I have also communicated my decision, if a Member is not satisfied with it and wants to persuade me, he may come to my chamber or write to me. The other day, he made a similar motion and I expected he would come. He himself dropped it and I was exceedingly happy. Ultimately he found that my refusal of consent was acceptable to him. I hope, if he seriously considers this matter also, he would not be obliged to come again to me or to raise the matter on the floor of the House.

Pandit Govind Malaviya: Can any other Member also have the privilege of seeing you in your chamber?

Mr. Speaker: Every Member is entitled to see me in my chamber.

Pandit Govind Malaviya: This motion came as a surprise to me, I did not know anything about it. I should like to see you in your chamber.

Mr. Speaker: I am always available in my chamber.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF ASHOKA HOTELS LIMITED

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of each of the following papers—

- (1) Annual Report of the Ashoka Hotels Limited for the year ended 30th September, 1958 along with the Audited Accounts, under sub-section

(1) of Section 639 of the Companies Act, 1956

- (2) Review by Government on the above subject. [Placed in Library, See No LT-1571/59]

ANNUAL REPORT OF HEAVY ELECTRICALS PRIVATE LIMITED

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of each of the following papers

- (1) Annual Report of the Heavy Electricals Private Limited for the year 1957-58 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956
- (2) Review by Government on the above Report [Placed in Library, See No LT-1572/59]

13 10 hrs.

CORRECTION OF ANSWER TO SHORT NOTICE QUESTION NO 7

The Deputy Minister of Labour (Shri Abid Ali): With your permission, I would like to make a little correction to the answer to the question on the Gorakhpur Labour Organisation. There are 147 employees in the organisation out of which 134 will be rendered unemployed. That matter is under the consideration of Government.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return

[Secretary].

herewith the International Monetary Fund and Bank (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

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**CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE**

**REPORTED RECOMMENDATIONS OF THE
PAY COMMISSION**

Shri S. M. Banerjee (Kanpur). Under Rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported recommendations of the Pay Commission and delay apprehended in Government's decision thereon."

The Minister of Finance (**Shri Morarji Desai**): The reference in the notice is presumably to the report that appeared in the press from correspondents to certain newspapers last week. The reports in question, so far as I am aware, were unauthorised and I have little to add to what I have stated in reply to starred question No 241 on the 10th August, 1959. I stated then that the Government would take decisions without avoidable delay and in the minimum possible time after the receipt of the Commission's report. It will be appreciated that Government could not have proceeded to take action on the basis of unauthorised reports appearing in the newspapers. Now that the report of the Commission has been received on the 24th instant, as already stated by the Minister of Revenue and Civil Expenditure in the Lok Sabha, it will

be examined as expeditiously as possible.

Shri S. M. Banerjee: I want a clarification.

Mr. Speaker: It is not usual to ask questions. Anyhow, I will allow it.

Shri S. M. Banerjee: I had given notice of an adjournment motion also. I want to know whether copies of the report will be supplied to the Members or whether it will be laid on the Table of the House. My fear is this: though the Government's recommendation may be there, if the House adjourns, we will not be in a position to know the contents of the report.

Mr. Speaker: The hon Minister has already stated that without the recommendation of the Government, or the resolution of the Government, it will not be placed on the Table of the House. Now what is the attitude of the Government?

Shri Morarji Desai: That question also will be decided when the matter is decided for being laid on the Table. I cannot say that it will be done immediately, because it is not a small document. It requires publication also. Printing is required. It is not a printed report. The report which I have received is a typed one. Now, the printing itself takes a lot of time.

Mr. Speaker: We have hardly a fortnight with us. The hon Members want to know if there is any chance of this report being placed on the Table of the House during this session.

Shri Morarji Desai: There is hardly any chance.

Shri Braj Raj Singh (Ferozabad): In reply to an earlier question the Finance Minister replied that the decision of the Government will be known before the end of the year. Now since the report is in their hands, may we have some sort of a deadline by which the decision will be known?